1

ITEM NO.32 Court 1 (Video Conferencing) SECTION II-C

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Petition for Special Leave to Appeal (Crl.) No.7193/2021

(Arising out of impugned final judgment and order dated 16-09-2021 in WPCR No. 589/2021 passed by the High Court of Chhattisgarh at Bilaspur)

**GURJINDER PAL SINGH** 

Petitioner(s)

**VERSUS** 

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

(IA No.119898/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.119899/2021-EXEMPTION FROM FILING O.T. NO.121167 OF 2021-APPLN.SEEKING PERMISSION TO FILE ADDL.DOCUMENTS)

Date: 27-09-2021 This petition was called on for hearing today.

**CORAM:** 

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE SURYA KANT HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.

Mr. Abhishek Amritanshu, Adv.

Mr. Amit Pawan, AOR

Mr. Hassan Zubair Waris, Adv.

Mr. Samir Ali Khan, Adv.

Mr. Akshat Srivastava, Adv.

Ms. Shivangi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following ORDER

The Court is convened through Video Conferencing.

We have heard Mr. Vikas Singh, learned Senior counsel appearing for the petitioner and carefully perused the material available on record.

Applications seeking exemption from filing certified copy of the impugned order as also seeking exemption from filing official translation of Annexure are allowed.

It is a matter of record that the present petitioner has also filed Special Leave Petition (Crl) Nos. 5476 and 5477 of 2021 relating to two separate FIRs registered against him wherein this Court has issued notice and granted interim protection vide order dated 26-08-2021. These matters have been tentatively listed for 01-10-2021.

In view of the above, issue notice in present Special Leave Petition, returnable on 01-10-2021.

Dasti service, in addition, is permitted.

In the meantime, interim protection from arrest is granted to the petitioner till 01-10-2021.

The petitioner is directed to participate in the inquiry/investigation and fully cooperate with the investigating agency without fail.

The Respondents are permitted to meanwhile file counter affidavit(s) in the matters.

The Registry is directed to list this matter along with Special Leave Petition (Crl.) Nos.5476 & 5477 of 2021 on 01-10-2021.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)